

Government services, the Forces had proposed to set up separate & dedicated tribunal for the Forces. However, it was felt that the purpose may be served by empowering the already existing Central Administrative Tribunal to adjudicate over the court cases of Force personnel by suitably amending the Central Administrative Tribunal Act, 1985 instead of establishing separate CAPF Tribunal. Accordingly, the Ministry of Home Affairs has taken up the matter with the Department of Personnel & Training as to whether the CAPFs can be brought under the purview of CAT.

Promoting sports in Jharkhand

†*514. SHRI PREM CHAND GUPTA : Will the Minister of SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether there is keen interest towards Indian sports like archery, hockey, football, badminton and kabaddi in Jharkhand;
- (b) whether tribal youth, both male and female are very talented in the field of archery;
- (c) whether the family of a sportsperson, who has won gold medal in archery is on the verge of starvation today;
- (d) whether Government is formulating any policy to promote sports in Jharkhand, if so, the details thereof; and
- (e) if not, the reasons therefor? .

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Yes Sir. Jharkhand State has produced a good number of world class sports persons both male & female in various sports disciplines, such as hockey, archery etc.

(c) Ministry of Skill Development, Entrepreneurship, Youth Affairs And Sports has no information in this regard. However, under the scheme for National Welfare Fund for sportsperson, the Government provides *ex-gratia* lump sum financial assistance to the outstanding players including their family members living in indigent circumstances.

(d) No Sir.

(e) 'Sports' is a state subject. The primary responsibility for development and promotion of a sport discipline including archery rests with the concerned National Sports Federation (NSF) and the State Governments. Government of India supplements the efforts of the NSFs by providing financial assistance for various activities such as holding coaching camps for national level sportspersons, holding of zonal and national

†Original notice of the question was received in Hindi.

championships for sub-junior and senior categories, organizing International tournaments abroad, procurement of sports and sports science equipment and consumables, engagement of foreign coaches/experts to train the athletes, etc. as per agreed Long Term Development Plans.

Further, identification and nurturing of the identified talent from various disciplines including archery is done under the following schemes of the Sports Authority of India (SAI):

- National Sports Talent Contest (NSTC) Scheme
- Army Boys Sports Companies (ABSC) Scheme
- SAI Training Center (STC) Scheme
- Special Area Games (SAG) Scheme
- Centre of Excellence (CoE) Scheme

Under these schemes, assistance is provided to the trainees for boarding, lodging, equipment, sports kit, stipend, competition exposure, *etc.*

Documentation and conservation of monuments

*515.DR. VIJAY MALLYA: Will the Minister of CULTURE be pleased to state:

(a) whether the State Government of Karnataka has submitted two proposals, namely documentation of all unprotected monuments in Karnataka at an estimated cost of Rs 100 lakhs and conservation of monuments belonging to seven major dynasties of Karnataka at an estimated cost Rs. 5.00 crores to the Ministry; and

(b) if so, whether the Ministry has considered the proposals and by when the approval will be accorded?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (SHRI SHRIPAD YESSO NAIK): (a) and (b) As reported by the State Government, the two proposals- one for documentation of all unprotected monuments in Karnataka at an estimated cost of ₹100 lakhs and another for conservation of monuments belonging to seven major dynasties of Karnataka were sent by Government of Karnataka in the year 2003 and 2005 respectively. Being very old proposals, the records of these proposals are not readily available either with the State Government or with the Government of India. However, Government of India is having a National Mission on Monuments and Antiquities (NMMA) which takes up the task of documentation of Monuments and Antiquities including the Monuments and Antiquities in the State of Karnataka. The State Government can approach this Mission for documentation of all their Monuments.

For conservation of Monuments Rs.100 crores were allocated to the Government of Karnataka as State-specific grant under the 13th Finance Commission. As reported by the Government of Karnataka, Karnataka Government has spent ₹ 5.3 crores for conservation of monument belonging to the seven dynasties.